

(X) (24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

DA 1500/93.

Dt. of Order: 24-3-94.

Shaik Mahaboob Basha

...Applicant
Vs.

1. The Divisional Railway Manager,
Vijayawada Division. SC Rlys.
2. General Manager, SC Rlys, Sec'bad.
3. The Chairman, Railway Board,
Rail Bhavan, Rafi Marg, New Delhi.

...Respondents

Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri K.Ramulu, SC for Rlys

CORAM:

THE HON'BLE SHRI T.CANDRA SEKHAR REDDY : MEMBER (J)

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

T.C.R.J

....2.

MSL/J

(Order of the Divn. Bench passed by
Hon'ble Shri T.C.Reddy, Member (J)).

* * *

This is an application filed under section 19 of the A.T.Act, 1985, to direct the respondents to appoint the applicant on compassionate ground and to pass any other order or orders that are fit and proper in the circumstances of the case.

2. The facts giving rise to this O.A. in brief are as follows :-

One Sri Shaik Abdul Bashir was working as Pointsman in S.C.Rlys, Tarlapadu in Prakasham District. The said Sri Shaik Abdul Basheer died on 11-6-70 while in service. At the time of his death he left behind him his widow and the applicant herein ~~who~~ was only one year old. The applicant attained majority ~~on or after~~ in the year 1988. After the applicant attaining majority he put a representation on 2-9-88 to the competent authority to provide him suitable post on compassionate grounds. The said representation was followed by other representations dt. 12-4-90, 29-7-90 and 22-7-91 to the competent authority. But as there was no response from the respondents by providing an appointment to the appli-

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....3.

[Signature]

cant, the applicant has approached this Tribunal for the relief as already indicated above.

3. This O.A. has been admitted by this Tribunal as per orders of the Division Bench on 10-2-94. As per orders dt.10-2-94 this O.A. had been ordered to be listed for final hearing. Today we have heard Sri S.Ramakrishna Rao, counsel for the applicant and Sri K.Ramulu, Standing Counsel for the Respondents.

4. Even though counter of the Respondents not filed as the material paper before us is sufficient to dispose of this O.A., we proceed to dispose of this O.A.

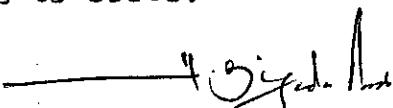
5. It is not in dispute that Sri Shaik Abdul Basheer while working as Pointsman in S.C.Rlys had died. It is also not in dispute that the applicant is the son of the said Sri Shaik Abdul Basheer and was ~~and~~ aged one year only at the time of death of his father Sri Abdul Basheer. As could be seen even though number of representations made by the applicant right from 2-9-88 onwards the competent authority very strangely had not taken any decision in the matter and passed final orders. In view of this position it would be fit and proper to dispose of this O.A. by giving appropriate directions.

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....4.

2-28-94

6. Hence we direct the Respondents to pass final orders on the representations of the applicant dt.2-9-88 29-7-90 and 22-7-91 in accordance with the rules and regulations, instructions and orders, If the applicant continues to be aggrieved by the final orders passed by the Respondents it will be open to the applicant to approach this Tribunal in accordance with law. No order as to costs.

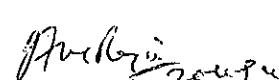

(H. RAJENDRA PRASAD)
Member (A)

24 MAR 94


(T. CHANDRASEKHAR REDDY)
Member (J)

Dated: 24th March, 1994.
Dictated in Open Court.

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Deputy Registrar (Judl.)

Copy to:-

1. The Divisional Railway Manager, Vijayawada Division, S.C. Railways, Vijayawada.
2. General Manager, S.C. Railways, Secunderabad.
3. The Chairman, Railway Board, Rail Bhavan, Rafi Marg, New Delhi.
4. One copy to Sri. S. Ramakrishna Rao, advocate, CAT, Hyd.
5. One copy to Sri. K. Ramlee, SC for Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-



CA-15ao/93

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 24/3/-1994

ORDER/JUDGMENT

C.A./R.A./C.A./No.

O.A.No.

15ao/93

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

